

(c) The details of amount released to the Government of Madhya Pradesh during the last three years is as under:

Year	Amount (in lakh Rs.)
2008-09	3754.90
2009-10	5067.80
2010-11	5428.20

Schemes for economic benefit of tribal population

4003. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government is considering to bring the comprehensive projects and schemes for economic benefit of tribal population who have been given forest land under the Right to Forest Act;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO S. KHANDELA): (a) and (b) No such proposal is under consideration of the Government. As per the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and the Rules framed thereunder, the onus of implementation of the Act lies with the State/UT Governments. This Ministry has accordingly been emphasizing on the State/UT Governments from time to time for dovetailing all development and welfare programmes for bringing about socio-economic development and livelihood security of all the beneficiaries under the Act.

(c) In view of the reply to parts (a) & (b) above, this question does not arise.

Exploitation of tribal women

4004. Ms. SUSHILA TIRIYA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is fact that tribal women are used by the landlords/authorities to plough the lands in the villages of tribal areas in the country;

(b) if so, the reasons therefor;

(c) whether Government has not been able to take action against the guilty ones; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO S. KHANDELA): (a) As per the information received from the National Commission for Scheduled Tribes, no specific complaint in this regard has been received.

(b) Question does not arise.

(c) and (d) As per the information received from Ministry of Home Affairs, an Advisory has been issued on 4.9.2009 by Ministry of Home Affairs to Chief Secretaries of all States/UTs regarding the steps to be taken for curbing crime against women.

Eklavya Model Schools

4005. SHRI MANGALA KISAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the number of 'Ashram High Schools' with residential facilities and 'Eklavya Model Schools' that have been established in the 'Naxal affected' districts of the country, since the last financial years 2004-05 to 2010-11; and

(b) if so, the State-wise and district-wise figures of the newly opened schools by the Ministry?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO S. KHANDELA): (a) and (b) The Ministry of Tribal Affairs has sanctioned Ashram Schools and Eklavya Model Residential Schools (EMRS) in Left-Wing-Extremist districts under the following schemes:

- (i) Establishment of Ashram Schools in Tribal Sub Plan Areas under which grant-in-aid is released for construction of school buildings for ST students. Under this scheme Ashram Schools are constructed for primary, middle, secondary and senior secondary stage of education.
- (ii) Grant under Article 275 (1) under which Eklavya Model Residential Schools are also set up from class 6th to 12th for providing quality education to ST students.
- (iii) Additional Central Assistance provided during the year 2009-10 to augment education facility for ST students in left-wing-extremist districts of the country.

The State-wise and district-wise number of Ashram Schools and EMRS sanctioned under the above mentioned schemes along with new schools sanctioned during the year 2010-11 is given in statement.